

**Bail application no. 1253/2020**  
**FIR No. 1240/2018**  
**PS Aman Vihar**  
**State vs. Arjun etc.**  
**U/s 302/307/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Rahul.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Harsh Jaidka, Ld. Counsel for applicant/accused.

Previous order sheets dated 28.05.2020 and 02.06.2020 are perused. I have also perused the reply filed by the IO, which is already on record. Reply has been received from Jail Superintendent.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is not getting proper treatment in jail. He further contended that interim bail may be granted to the accused so that he may get himself treated from private hospital.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature.

Heard. Record perused.

Medical report in respect of co-accused was called from Jail Superintendent as per which inmate was discharged from minor illness from Jail Dispensary on 30.05.2020 and he was in stable condition. It is further mentioned in the report that he had complaint of fever on 6.6.2020, but on examination, he was not having any fever and prescribed medicines for his low backache was given. The allegations against the accused are serious in nature. Keeping in view all the facts and circumstances, this court is not inclined to grant bail to the accused at this stage. Hence, the present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1413/2020**  
**FIR No. 44/2019**  
**PS Shalimar Bagh**  
**State vs. Yavender**  
**U/s 302/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Yavender.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Subhash Chauhan, Ld. Counsel for applicant/accused.

Previous order sheet dated 03.06.2020 has been perused. I have also perused the reply filed by the IO which is already on record.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 06.02.2020 and he has been falsely implicated in the present matter.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature.

Heard. Record perused.

The allegations against the accused are serious in nature. As per report filed by IO, accused is previously involved in criminal activities. Keeping in view all the facts and circumstances and gravity of offences, this court is not inclined to grant bail to the accused. Hence, the present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1334/2020**  
**FIR No. 75/2020**  
**PS Bharat Nagar**  
**State vs. Hemraj**  
**U/s 376 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Hemraj.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Narender Mukhi, Ld. Counsel for applicant/accused.  
IO/SI Vaishali Kaushik in person.

Previous order sheet dated 30.05.2020 has been perused. I have also perused the reply filed by the IO which is already on record.

It is stated by IO that the complainant has been apprised about the proceedings of today. She further states that she has made call to the complainant, but the complainant is unable to connect through video conference.

It is stated by Ld. Counsel for accused that medical condition of the accused is deteriorated and report may be called from concerned Jail Superintendent.

Heard. In the present facts and at request, let medical report in respect of the accused be called from concerned Jail Superintendent. Notice be issued to concerned Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on the contact number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on application on **11.06.2020**. IO and complainant to appear through VC on next date of hearing.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1404/2020**  
**FIR No. 165/2018**  
**PS E.O.W.**  
**State vs. Dr. Ashish Naithani**  
**U/s 409/420/120-B of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is second application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Dr. Ashish Naithani.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Rajesh Kumar Singh, Ld. Counsel for applicant/accused.

Previous order sheet dated 03.06.2020 has been perused. I have also perused the reply of IO which is already on record.

Perusal of the duty roster would show that Sh.Ajay Pandey, Ld. Duty Judge has no duty in this week.

It is stated by Ld. Counsel for accused that he has not received the copy of reply filed by the IO. IO/SHO is directed to supply copy of reply to Ld. Counsel on his email.

At request of Ld. Counsel of accused, put up for consideration on **15.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1434/2020**  
**FIR No. 815/2013**  
**PS Mangol Puri**  
**State vs. Rohit**  
**U/s 302/308/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Rohit.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Narender Bisht, Ld. Counsel for applicant/accused.

Previous order sheet dated 04.06.2020 has been perused. Reply from IO and report from concerned Jail Superintendent have been received and same have been perused.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that he has filed the present bail application in view of criteria adopted by Hon'ble High Power Committee in its Minutes dated 18.05.2020 as the applicant/accused is in JC since 30.01.2014.

Heard. Record perused.

As per reply filed by IO, there is no previous involvement of the accused. In view of the report received from Jail Superintendent, the conduct of the accused was found satisfactory and the accused is in JC since 30.01.2014. Keeping in view all the facts and circumstances and in view of guidelines of Hon'ble High Power Committee in its Minutes dated 18.05.2020, accused is admitted to interim bail for a period of 45 days from today subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent. This order is passed without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his mobile number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open / operating with location mode "on" during the entire period of interim bail. In view of directions of Hon'ble High Power Committee, concerned Jail Superintendent is directed to ensure that the UTP is not suffering from Corona virus disease in communicable form before release.

Application stands disposed off accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1440/2020**  
**FIR No. 1183/2019**  
**PS Mangol Puri**  
**State vs. Mohd. Azad Khan**  
**U/s 394/397/411/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Mohd. Azad Khan.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Sanjay Kumar, Ld. Counsel for applicant/accused.

Previous order sheet dated 04.06.2020 has been perused. I have also perused the reply of IO which is already on record. I have also perused the reply received from IO.

Report has been received stating that medical documents could not be verified as no original medical document was provided on behalf of the accused.

The applicant/accused is directed to cooperate with the IO. IO/SHO is also directed to make sincere efforts for getting proper medical documents.

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Put up for consideration on application on **10.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1298/2020**  
**FIR No. 1183/2019**  
**PS Mangol Puri**  
**State vs. Akash @ Rencho**  
**U/s 394/397/411/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Akash @ Rencho.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Gaurav, Ld. Counsel for applicant/accused.

Previous order sheets dated 29.05.2020, 01.06.2020 and 04.06.2020 have been perused. I have also perused the reply of IO which is already on record.

Reply has been received from IO as well as from concerned Jail Superintendent.

It is stated by Ld. Counsel for accused that co-accused Ankush is on bail and he needs some time for filing copy of bail order of said co-accused.

At request, put up for consideration on the application on **10.06.2020.**

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1188/2020**  
**FIR No. 1980/2015**  
**PS Mangol Puri**  
**State vs. Neeraj Sehrawat @ Bawania**  
**U/s 387/506/120-B of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of regular bail u/s 439 of Cr.P.C. moved on behalf of accused Neeraj Sehrawat @ Bawania**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Jujhar Singh, Ld. Counsel for applicant/accused.

Previous order sheets dated 27.05.2020 and 04.06.2020 have been perused. I have also perused the reply of IO which is already on record. I have also perused the reply received from IO and report received from Jail Superintendent.

Ld. Counsel for accused has contended that the accused is in custody since 24.05.2016 and he has been falsely implicated in present matter. He has further contended that the accused was in custody in some other matter at the time of the alleged incident.

Ld. APP for State has opposed the bail application stating that the accused is a gangster, who is also involved in criminal activities on inter State level. He has further contended that he is the mastermind of the case and further contended that co-accused had attempted to kill son of the complainant with respect to which separate FIR was registered. He has further contended that the accused may threaten and influence the witnesses if released on bail.

Heard. Record perused.

Report has also been received from Jail Superintendent as per which the accused is involved in a number of criminal matters. His conduct has also been found to be not satisfactory. The allegations against the accused are serious in nature. The possibility of threatening and influencing the witnesses in case the accused is released on bail, cannot be ruled out. Keeping in view all the facts and circumstances and gravity of the offences, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1446/2020**  
**FIR No. 481/2015**  
**PS Rani Bagh**  
**State vs. Randhir @ Dhire**  
**U/s 302/365/120-B/201/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Randhir @ Dhire.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused.

Previous order sheet dated 04.06.2020 has been perused. I have also perused the reply of IO which is already on record. I have also perused the reply received from IO and report of Jail Superintendent.

Copy of previous conviction/involvement report (SCRB Delhi) has been received, as per which, the accused is not involved in any matter except the present one. As per report received from Jail Superintendent, accused is in custody in the present matter since 21.11.2015 and his conduct was found satisfactory.

Keeping in view all the facts and circumstances and in view of guidelines of Hon'ble High Power Committee in its Minutes dt. 18.05.2020, accused is admitted to interim bail for a period of 45 days from today subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent. This order is passed without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his mobile number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open / operating with location mode "on" during the entire period of interim bail. In view of directions of Hon'ble High Power Committee, concerned Jail Superintendent is directed to ensure that the UTP is not suffering from Corona virus disease in communicable form before release.

Application stands disposed off accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1438/2020**

**FIR No. 1160/2018**

**PS Mangol Puri**

**State vs. Mohan**

**U/s 392/397/411/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Mohan.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. J.P. Singh, Ld. Counsel for applicant/accused.

Previous order sheet dated 04.06.2020 has been perused. I have also perused the reply received from IO and report received from Jail Superintendent.

It is stated by Ld. Counsel for accused that due to inadvertent mistake, FIR no. has been wrongly mentioned as '1160/19' in the present application instead of '1160/18'. Heard. FIR no. be read as '1160/18'.

It is stated by Ld. Counsel for accused that the accused is in JC since 22.12.2018 and he has been falsely implicated in the present matter. He has further contended that no custodial interrogation of the accused is required and in view of the spread of Covid-19, the trial will take long time.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature.

Heard. Record perused.

Accused is in custody since 22.12.2018. In view of spread of Covid-19, trial will take time and no purpose would be served by keeping the accused behind bars. In the present facts, accused is admitted to bail subject to furnishing personal bond in sum of Rs.10,000/- with one surety of like amount to the satisfaction of Ld. Duty MM and with the directions that:

***(i) applicant/accused will not make any endeavour to contact or intimidate the complainant/witnesses,***

***(ii) He shall not tamper with the prosecution evidence, in any manner, whatsoever.***

***(iii). He shall attend trial regularly and appear, as and when directed to do so, as per law.***

***(iv) He shall not leave the country without permission of the Court.***

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1414/2020**  
**FIR No. 419/2017**  
**PS Ashok Vihar**  
**State vs. Bhola @ Shivbali**  
**U/s 302/34 of IPC and 25/54/59 of Arms Act**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Bhola @ Shivbali.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Yogesh Kumar, Ld. Counsel for applicant/accused.

Previous order sheet dated 04.06.2020 has been perused. I have also perused the reply of IO which is already on record.

Reply from IO and report from concerned Jail Superintendent have been received and same have been perused.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that he has filed the present bail application in view of criteria adopted by Hon'ble High Power Committee in its Minutes dated 18.05.2020 as the applicant/accused is in JC since 18.10.2017.

Heard. Record perused.

As per reply filed by IO, there is no previous involvement of the accused. In view of the report received from Jail Superintendent, the conduct of the accused was found satisfactory and the accused is in custody since 18.10.2017. Keeping in view all the facts and circumstances and in view of guidelines of Hon'ble High Power Committee in its Minutes dated 18.05.2020, accused is admitted to interim bail for a period of 45 days from today subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent. This order is passed without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open / operating during the entire period of interim bail. In view of directions of Hon'ble High Power Committee, concerned Jail Superintendent is directed to ensure that the UTP is not suffering from Corona virus disease in communicable form before release.

Application stands disposed off accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1452/2020**  
**FIR No. 20/2020**  
**PS Raj Park**  
**State vs. Govind**  
**U/s 384/387 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is second application for grant of bail u/s 439 of Cr.P.C. and alternative for extension of interim bail moved on behalf of accused Govind.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. L.D. Mual, Ld. Counsel for applicant/accused.

Previous order sheets dated 04.06.2020 and 06.06.2020 have been perused. I have also perused the reply of IO which is already on record. I have also perused the reply received from IO and report received from Jail Superintendent.

It is stated by Ld. Counsel for accused that the accused was released on interim bail vide order dated 24.04.2020.

At this stage, Ld. APP for State has apprised that vide order dated 15.05.2020 passed in W.P.(C) 3037/2020 titled "Court on its own motion vs. State & Ors." by Hon'ble High Court of Delhi, interim bails which

were granted to the accused persons during the Lockdown period have been extended till 15.06.2020.

At this stage, it is stated by Ld. Counsel for accused that as interim bail has been extended by Hon'ble High Court of Delhi, he intends to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present application of accused stands disposed off as withdrawn.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1507/2020**  
**FIR No. 333/2017**  
**PS Ashok Vihar**  
**State vs. Ravi @ Dheda**  
**U/s 302/394/397/34 of IPC and 25/27/54/59 of Arms Act**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Ravi @ Dheda.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused.

Previous order sheet dated 06.06.2020 has been perused. I have also perused the reply of IO which is already on record. I have also perused the reply received from IO and report received from the Jail Superintendent.

It is stated by Ld. Counsel for accused that he needs some time for going through the reply filed by IO and will also confirm from the family members of the applicant as to whether he has other family members to look after her mother. IO is directed to supply copy of reply to Ld. Counsel for applicant/accused on his email address.

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At request, put up for consideration on the application on **09.06.2020.**

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1447/2020**  
**FIR No. 648/2018**  
**PS Shalimar Bagh**  
**State vs. Deepak @ Anna**  
**U/s 302/452/120-B/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Deepak @ Anna.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Inderpreet Singh, Ld. Counsel for applicant/accused.

Previous order sheets dated 04.06.2020 and 06.06.2020 have been perused. I have also perused the reply of IO and report of the Jail Superintendent, which are already on record. I have also perused reply received from IO.

Arguments on bail application have been heard.

It is stated by Ld. Counsel for accused that he has contended that grandfather of accused has expired on 03.06.2020 and his last rites are to be conducted by the accused. He has further contended that there is no previous involvement of the accused.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further contended that the accused may threaten the witnesses if released on bail.

Heard. Record perused.

Perusal of the reply filed by IO would show that grandfather of the accused has already expired on 03.06.2020 and there are other family members of the deceased for conducting his last rites. The allegations against the accused are serious in nature. The possibility of threatening witnesses by the accused in case he is released on bail cannot be ruled out. Keeping in view all the facts and circumstances and gravity of the offences, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1518/2020**  
**FIR No. 09/2017**  
**PS Rani Bagh**  
**State vs. Vikas @ Pehalwan**  
**U/s 392/397 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is third application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Vikas @ Pehalwan.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Pawan Gupta, Ld. Counsel for applicant/accused.

Reply has been received from IO. Same has been perused.

Arguments on bail application heard.

Ld. Counsel for accused has contended that sister of the accused is going to be married on 16.06.2020. He has further contended that the accused may be granted interim bail for 10 days.

Ld. APP for State has opposed the bail application stating that the accused was declared PO in the present matter. He has further contended that the accused may threaten the witnesses in case he is released on bail.

Heard. Record perused.

Perusal of the reply filed by IO would show that the accused is involved in 09 matters, out of which, a number of matters are of similar nature. The allegations against the accused are serious in nature. Two bail applications of the accused have already been dismissed. The possibility of threatening witnesses by the accused in case he is released on bail cannot be ruled out. As per report of IO, father, mother and two sisters are there in the family of the accused for making arrangement of marriage of sister of the accused. Keeping in view all the facts and circumstances, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1519/2020**  
**FIR No. 236/2019**  
**PS Begampur**  
**State vs. Sher Singh Jadu**  
**U/s 392/397/411/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is 4<sup>th</sup> application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Sher Singh Jadu**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Amitabh Kumar, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that he does not want to pursue the present bail application at this stage and wants to withdraw the same.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application stands dismissed as withdrawn.

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Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1520/2020**  
**e-FIR No. PHN-BV-000832/2019**  
**PS Budh Vihar**  
**State vs. Sachin Kumar Rohilla**  
**U/s 328/365/367/368/377/385/392/411/506/34 of IPC and 25/27 of Arms Act and 67 of I.T. Act**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Sachin Kumar Rohilla.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Suresh Tomar, Ld. Counsel for applicant/accused.

Reply has been received from IO. Same has been perused.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 03.09.2020 and he has been falsely implicated in the present matter. He has further contended that knee surgery of mother of the accused is to be conducted on 11.06.2020.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further contended that the accused may threaten the witnesses if released on bail.

Heard. Record perused.

Perusal of the reply of IO would show that surgery is elected one and not emergent which can be rescheduled. Further, accused has his father and one elder brother namely Sandeep and his wife to look after mother of the accused and hence, no ground for granting interim bail is made out for the said purpose. The possibility of threatening witnesses by the accused in case he is released on bail, cannot be ruled out. Keeping in view all the facts and circumstances, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1521/2020**  
**FIR No. 231/2019**  
**PS Ashok Vihar**  
**State vs. Rajan**  
**U/s 307/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Rajan.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Kapil Jain, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 02.11.2019 and he has been falsely implicated in the present matter. He has further contended that the accused is required to take care of his wife and minor children and hence, he may be granted bail.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature.

Heard. Record perused.

The allegations against the accused are serious in nature. As per report filed by the IO, accused is also previously involved in other matters including offences of similar nature. Keeping in view all the facts and circumstances and gravity of the offences, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1522/2020**  
**FIR No. not known**  
**U/s not known**  
**PS Aman Vihar**  
**State vs. Rahul**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of anticipatory bail u/s 438 of Cr.P.C. moved on behalf of accused Rahul.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Sanjeev Tomar, Ld. Counsel for applicant/accused.

Reply has been received from PS Aman Vihar stating that no FIR is registered against applicant Sh.Rahul S/o Sh.Prakash at PS Aman Vihar.

It is stated by Ld. APP for State that in the application also, there is no mention of FIR.

At this stage, it is stated by Ld. Counsel for accused that he wants to withdraw the present bail application. In view of submissions, the present application stands dismissed as withdrawn.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1523/2020**  
**FIR No. 72/2020**  
**PS Shalimar Bagh**  
**State vs. Rabindra Kumar Mishra**  
**U/s 356/379/511/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of anticipatory bail u/s 438 of Cr.P.C. moved on behalf of accused Rabindra Mishra.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Dhananjay Kumar Mishra, Ld. Counsel for applicant/  
accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that he does not want to pursue the present bail application at this stage and wants to withdraw the same.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application stands dismissed as withdrawn.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1524/2020**  
**FIR No. 426/2019**  
**PS Bharat Nagar**  
**State vs. Hunny @ Hemant**  
**U/s 302/34 of IPC and 25/27/54/59 of Arms Act**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Hunny @ Hemant**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Nishant Sharma, Ld. Counsel for applicant/accused.

Reply has been received from IO. Same has been perused.

Ld. Counsel for accused has contended that sister-in-law (Bhabhi) of the accused expired on 27.05.2020 and her Teharvi is fixed for 08.06.2020. He has further contended that surgery of wife of the accused is to be conducted.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further he may threaten the witnesses if released on bail.

Heard. Record perused.

As per report filed by the IO, wife of the accused was advised surgery for polycystic ovarian disease and surgery was to be conducted on 26.05.2020. No further date of surgery has been fixed and neither it has been shown that same is urgently required. The allegations against the accused are serious in nature. The possibility of threatening witnesses by the accused in case he is released on bail cannot be ruled out. Keeping in view all the facts and circumstances, this court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1525/2020**  
**FIR No. 367/2019**  
**PS Ashok Vihar**  
**State vs. Aniket @ Aashiq**  
**U/s 376(2n), 376(3) of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Aniket @ Aashiq.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Rabindra Kumar Singh, Ld. Counsel for applicant/accused

Reply has been received from IO.

Issue notice to complainant/informant through IO/SHO for appearance through video conference on next date of hearing.

Put up for consideration on the application on **12.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1526/2020**  
**FIR No. 148/2020**  
**PS Begampur**  
**State vs. Anas**  
**U/s 307/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Anas.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Anil Dagar, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 21.05.2020. He has further contended that the accused has been falsely implicated in the present matter due to previous enmity with the complainant.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further

contended that the investigation is at its initial stage. He has further stated that injury was caused to the complainant at his vital part. He has further stated that name of the applicant/accused has been mentioned in the FIR.

Heard. Record perused.

The allegations against the accused are serious in nature. The investigation is at its initial stage. Keeping in view all the facts and circumstances and gravity of the offences, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1527/2020**  
**FIR No. 61/2013**  
**PS Begampur**  
**State vs. Hemant Chaturvedi**  
**U/s 302/201/419 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is second application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Hemant Chaturvedi.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Harshit Jain, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused. As per reply, the accused has already been released on bail.

At this stage, it is stated by Ld. Counsel for accused that he intends to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present application is dismissed as withdrawn.

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official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1528/2020**  
**FIR No. 1144/2017**  
**PS Mangol Puri**  
**State vs. Monu**  
**U/s 302/307/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Monu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Paramjeet, Ld. Counsel for applicant/accused.

Reply has been received from IO alongwith which details of previous involvement of accused is attached and perusal of the same would same that the accused is involved in the present matter only.

Ld. Counsel for accused has stated that he has moved the present bail application in view of criteria adopted by Hon'ble High Power Committee in its Minutes dated 18.05.2020.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be issued to Jail Superintendent

accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on the contact number of the concerned Naib Court / Ld. Addl. PP for State and report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **11.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020

**Bail application no. 1170/2020**  
**FIR No. 514/2019**  
**PS Maurya Enclave**  
**State vs. Avinash @ Sonu**  
**U/s 392/34 of IPC**

**08.06.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for reducing the soleveny amount moved on behalf of accused Avinash @ Sonu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Rishi Chopra, Ld. Counsel for applicant/accused.

It is stated by Ld. APP for State that he has not received the copy of the application and documents.

Heard. Bail Section / Filing Section is directed to send copy of the application and documents to the prosecution branch.

At request of Ld. Counsel for the accused, put up for consideration on the application on **11.06.2020**.

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official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/08.06.2020